

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 201
IA No. 98/JPR/2020
IA No. 239/JPR/2020
IA No. 270/JPR/2020
IA (CA) No. 21/JPR/2023
IA (CA) No. 25/JPR/2023
MA (CA) No. 01/JPR/2023
CP No. 231/241-242/JPR/2019
Under Section 241-242 of
Companies Act, 2013

In the matter of:

Basant Kumar Goyal & Ors.

...Petitioners

Versus

Mentor Home Loans India Ltd. & Ors.

... Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Petitioner : Sandeep Taneja, Adv.
Vartika Mehra, Adv.
Saurabh Jain, Adv.

For the Respondent : Prakul Khurana, Adv.
Amol Vyas, Adv.

ORDER

Heard Mr. Sandeep Taneja, Adv. along with Ms. Vartika Mehra, Adv. & Mr. Saurabh Jain, Adv. appearing on behalf of the Petitioner. Mr. Prakul Khurana, Adv. appearing on behalf of Respondent Nos. 1 & 2. Mr. Amol Vyas, Adv. appearing on behalf of Respondent No. 3. Submissions on rejoinder on behalf of learned counsel for the Petitioner concluded today. It is submitted by learned counsel for the Respondents that some additional facts have been argued

in the rejoinder and they want to controvert the same. They will be given 30 minutes time. List the matter on 31.07.2024.

MA (CA) No. 01/JPR/2023

It is also noted that learned counsel for the Petitioner has made some submissions in MA (CA) NO. 01/JPR/2023 which was filed vide Diary No. 2478 dated 12.10.2023. Copy of the same may be furnished to the learned counsel for the Respondents. Reply, if any, may be filed within 10 days with an advance copy to the opposite counsel.

List the matter for additional submissions by Respondents on 31.07.2024 at fixed time 2.30 pm.

Sd/-

(Rajeev Mehrotra)
Technical Member

Sd/-

(Deep Chandra Joshi)
Judicial Member

July 15, 2024